



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref. No. .... H89434/C-2/NGT-62/2023

दिनांक  
Date .... 17-2-23

To,  
**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.  
E-mail - judicial-ngt@gov.in

**Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 16.11.2022 in O.A. No. 818/2022 Sandal Praveen Vs Union of India and Ors.**

Sir,

In compliance of Hon'ble NGT order dated 16.11.2022 in the matter of O.A. No. 818/2022 Sandal Praveen Vs Union of India and Ors, the report of Joint Committee is being filed herewith.

It is requested that the aforesaid response of U.P. Pollution Control Board may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

**(Rajendra Singh)**  
Chief Environmental Officer  
Circle-2

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com



## **Report of Committee Constituted by Hon'ble NGT in the matter of O.A. No. 818/2022 Sandal Praveen Vs Union of India and Ors.**

---

Hon'ble NGT in the matter of O.A. No.818/2022 Sandal Praveen Vs Union of India and Ors vide order dated 16.11.2022 directed the following:-

3. ...."to verify the factual position by appointing a fact-finding Committee to be headed by Regional Officer, MoEF&CC, Lucknow (Chief Conservator of Forest), Member Secretary, UP State PCB and District Magistrate, Sonbhadra. The Member Secretary, UP State PCB will be the nodal agency for coordination and compliance. The meeting of the Committee may be convened within two weeks. The Committee may undertake visit to the site and interact with the stakeholders including the applicant. The Committee will be at liberty to take assistance from any other institution/experts. Except for site visit, it will be open to conduct other proceedings online. A factual and action taken report in the matter may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. The Committee may put the identified violators to notice of these proceedings and furnish a copy of the report to them simultaneously with the filing of report before this Tribunal to enable them to give their 4 response, if any, within one month of the report but before the next date of hearing before the Tribunal by e-mail in same manner as in above direction. It is made clear that if identified violators fail to take remedial action, their accountability may be fixed by the Tribunal apart from liability for past violations.

Accordingly, the following members have been nominated by the concerned departments for the said committee:-

- **Dr. A.K. Gupta, Additional Director, nominee of Regional Officer (Chief Conservator of Forest), Integrated Regional Office, MoEF & CC, Lucknow.**
- **Shri Sahdeo Kumar Mishra, ADM (F/R), Sonbhadra as nominee of District Magistrate, Sonbhadra.**
- **Dr. T.N. Singh, Regional Officer, Sonbhadra nominee of U.P. Pollution Control Board, Lucknow.**

As per direction of the Hon'ble NGT a video conferencing was convened on dated 02.12.2022 to discuss the issues. Following members attended the VC:-

1. Shri Ajay Kumar Sharma, Member Secretary, U.P. Pollution Control Board, Lucknow.
2. Dr. A.K. Gupta, Additional Director, MoEF & CC, Lucknow.
3. Shri Sahdeo Kumar Mishra, ADM (F/R), Sonbhadra.
4. Dr. T.N. Singh, Regional Officer, U.P. Pollution Control Board, Sonbhadra .

In the VC, it was reported that both mining leases have obtained EC (Environmental Clearance) from the competent authority as well as Consent to Operate (CTO) from U.P. Pollution Control Board (UPPCB). Decided to verify the factual position of both the leases by conducting field visit with the officers of the mining departments Sonbhadra and also to identify the illegal mining (if any). For conducting the field visit 09<sup>th</sup>

December, 2022 was proposed in the meeting. The proceedings of the VC dated 02.12.2022 has been annexed as **Annexure No. A**.

The nominated committee members with officers of the Mining Departments, Sonbhadra conducted field visit on 09.12.2022 to review the factual position in the matter regarding both of the mining leases. As per facts found in the field visit and documentary evidences available in the record, lease wise report is as follows:-

**1. M/s Sudhakar Pandey and Associates R/o of Civil Line Road, Robertsganj, Sonbhadra for Morrum Mining at Arazi 824 Kha (Khand -04), Village- Aghori Khas, Teh.-Obra, District-Sonbhadra.**

a) The details of the above project & permissions obtained are as follows:

- Sanctioned lease area 12.368 ha, in bench of River Sone
- Lease holder obtained Environmental clearance vide letter no. EC21B001UP144167-File No.-6748/6321 dated 22.12.2021 for sand/morrum mining in the lease area of 12.368 ha.
- Lease holder obtained consent to operate vide letter no. 148535/UPPCB/Sonebhadra (UPPCBRO)/CTO/water/Sonbhadra/2022 dated 25.01.2022, which is valid from 24.01.2022 to 31.12.2024 and 148529/UPPCB/ Sonebhadra (UPPCBRO)/CTO/air/Sonbhadra/2022 dated 25.01.2022, which is valid from 24.01.2022 to 31.12.2024 for 197,888 cubic meter/year mining of sand/morrum.

b) Major observation:

- As per the specific condition of EC no. 1, it is clearly stated that “In absence of the replenishment study keeping in mind of various orders issued by Hon’ble NGT and the developmental work in the state, EC is granted for period of one year” i.e., up to 21.12.2022.
- SEIAA-UP vide MoM of 685<sup>th</sup> meeting held on dated 31.12.2022 extended the validity of EC for further one year. **(MoM attached as Annexure B)**
- Committee has been observed that the lease holder doing significant mining outside of the lease area (towards main stream of river), committee unable to visit the outside of the lease area (towards main stream of river), where mining is being conducted by lease holder, due to creation of heavy trench committee could not visit the illegal patch of the land, which seems be created by lease holder before visit of the committee.
- Significant mining outside of the lease area is also evident from the Google satellite image dated March, 2022. **(Google satellite image attached as Annexure C)**
- Satellite image also depicted that the area of mining outside of the lease is about 5.44 ha
- As mentioned above, illegal mining is being done by the lease holder in the main stream of the river (outside of the lease area), may certainly be change the course of river flow & its velocity and its quality, which is contradictory to EC General Condition no. 13.
- It has also been observed that the lease holder setup weight bridge, borewell, office outside of the lease area, etc.
- Boundary pillars is not properly erected on each corner of the lease.
- No plantation has been done so far.

- Sufficient evidences has been observed by committee, which shows that the lease holder are using various machine for river bed mining in lease and outside of the lease area.
- Lease holder has not made motorable approach road with both side plantation.
- It has also been observed that the mining activity is also going on the main stream of river Sone, i.e., outside of the lease area.
- Google satellite images taken on various time intervals clearly reflected that the illegal mining status beyond the lease area before start of mining and in between the mining.
- One borewell is found in running condition without statutory approvals.
- Depth of the pit seems more as specify in the EC.
- The weighing bridges have been installed by these mines and the data is transmitted into the server.

## 2. M/s New India Minerals Village- Aghori Khas, Teh.-Obra, District-Sonbhadra.

a) The details of the above project & permission obtained are as follows:

- Sanctioned lease area 16.194 ha, in bench of River Sone.
- Lease holder obtained Environmental clearance vide letter no. EC21B001UP196497-File No. 6257 dated 01.12.2021 for sand/morrum mining in the lease area of 12.368 ha.
- Lease holder obtained consent to operate vide letter no. 143269/UPPCB/Sonebhadra (UPPCBRO)/CTO/air/Sonbhadra/2021 dated 08.12.2021, which is valid from 08.12.2021 to 31.12.2022. And 143270/UPPCB/ Sonebhadra (UPPCBRO)/CTO/water/Sonbhadra/2021 dated 08.12.2021, which is valid from 08.12.2021 to 31.12.2022 for 259104 cubic meter/year mining of sand/morrum.
- Latest consent to operate (CTO) vide letter 170202/UPPCB/Sonebhadra (UPPCBRO)/CTO/both/Sonbhadra/2022 dated 13.01.2023, which is valid from 01.01.2023 to 31.12.2024 for mining of sand and morrum with 259104 cubic meter/year.

b) Major observation:

- As per the specific condition of EC no. 1, it is clearly stated that “In absence of the replenishment study keeping in mind of various orders issued by Hon’ble NGT and the developmental work in the state, EC is granted for period of one year”.
- SEIAA-UP vide MoM of 685<sup>th</sup> meeting held on dated 31.12.2022 extended the validity of EC for further one year. **(MoM attached as Annexure B)**
- Committee has been observed that the lease holder doing significant mining outside of the lease area (towards main stream of river), committee unable to visit the outside of the lease area (towards main stream of river), where mining is being conducted by lease holder, due to creation of heavy trench committee could not went in that patch of land, which seems be created by lease holder before visit of the committee.
- Significant mining outside of the lease area is also evident from the Google satellite image taken of dated. **(Google satellite image attached as Annexure D)**
- Significant mining outside of the lease area is also evident from the Google satellite image dated March, 2022.

- Satellite image also depicted that the area of mining outside of the lease is about 4.72 ha towards main stream.
- As mentioned above, illegal mining is being done by the lease holder in the main stream of the river (outside of the lease area), may certainly be change the course of river flow & its velocity and its quality, which is contradictory to EC General Condition no. 13.
- Lease holder has also not made motorable approach road with both side planation in area.
- It has also been observed that the lease holder setup weight bridge, borewell, DG sets, office outside of the lease area, etc and it seems that the above facilities has been setup on the government land,
- Borewell is found in running condition without statutory approvals.
- The weighing bridges have been installed by these mines and the data is transmitted into the server.
- It has been found that the compliance of Environmental clearance condition and CTO condition are pathetic.
- None of the statutory permission (EC, CTO, production, compliance report, lease document, mining plane etc) available with the representative of lease holder.

### 3. Other observation

- At the time of inspection, it was found that the Kachha path constructed by the mines lease holders for transportation of the sand from the lease area has been disturbed by keeping overburdens on the road in a such a way that the Committee may not reach to the illegal mining lease site outside the co-ordinates of the lease area. However, the committee member tried to see the factual situation and accordingly it was visible that 03 mines pit are operational outside the lease boundary. The illegal mining area could not be measured; however, it is visible on the Google earth and Google satellite image is **attached as Annexure C, D & E**.
- As per Google earth images, there are three illegal pits visible near the mine of M/s Sudhakar Pandey and Associates, the area of these illegal pits is 5.44 ha. Similarly, three illegal pits of 4.72 Ha area have existed near the mine area of M/s New India Minerals.
- The illegal mining pits are located towards the center of the river course which can severely affect the river economy.
- Temporary bridge structure is also visible across the river course which can interrupt the flow of the river.
- It has been found that the compliance of Environmental clearance condition and CTO condition are pathetic in both the mining lease.

### 4. Environmental compensation (EC) imposed due to mining in outside of the lease and over production

- Committee vide letter no. G000081/OA No.818/2023 dated 28.01.2023 requested to Senior mining officer, Sonbhadra to provide various information including production details, any illegal mining reported to M/s New India mineral and M/s Sudhakar Pandey & associate of above mentioned lease. No reply has been received so far.
- As mentioned above both the lease holder doing significant mining in outside of their lease area (illegal mining), as the data of production is not available with committee, therefore, committee is

in opinion to impose Environmental compensation (EC) based on the area covered under illegal mining as mentioned above.

- As per Google earth images, there are three illegal pits visible near the mine of M/s Sudhakar Pandey and Associates, the area of these illegal pits is 5.44 ha and three illegal pits of 4.72 Ha area have existed near the mine area of M/s New India Minerals. The depth of the pits couldn't be verified because the way of the pits were not approachable. As per environmental clearance of SEIAA-UP granted to this project, the maximum depth of the pits shouldn't be more than 3 Meters. Hence, taking the average depth of 1.5 meter, the volume of extracted illegal sand can be calculated. Hence the volume of the sand shall be equal to area \* depth.
- The depth of the illegal mining pits mentioned above is not measurable. And hence, the excavated quantity could not be estimated accurately. The EC calculated above is approximation. The accuracy can be verified by measuring the depth employing drone mapping or Google satellite mapping.
- As per CPCB guidelines, the environmental compensation has been calculated as follows :

$$\text{Environmental Compensation charge (In Rs.)} = D \times (1+RF+DF)$$

Where, D = Z x Market Value of the material per MT or m<sup>3</sup>

DF= 0.3, if Z/X=0.11 to 0.40

0.6, if Z/X=0.41 to 0.70

1, if Z/X>=0.71

RF=0.25, 0.50, 0.75, 1.00 as per risk level mentioned below:-

Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1


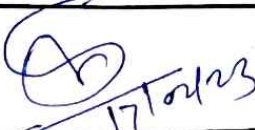
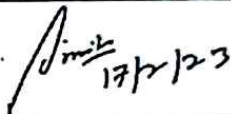
- The details of Environmental Compensation/Charge are tabulated below:

S.N.	Lease holder	Environmental Compensation/charge (in Rs.)
1.	M/s Sudhakar Pandey and Associates Aghori Khas, Teh.-Obra, District-Sonbhadra (Lease area 12.36 ha)	<b>Rs.8,16,00,000.00</b> (Rupees Eight Crores Sixteen lakhs Only )
2.	M/s New India Minerals Village-Aghori Khas, Teh.-Obra, District-Sonbhadra (Lease area 16.194 ha)	<b>Rs.7,08,00,000.00</b> (Rupees Seven Crores Eight lakhs Only )

## 5. Recommendations:

- The amount collected under Environmental compensation by lease holder can be utilize for betterment of the local area including construction of motorable road with both side tree planation, dragging of main course of River Sone and protection of Agroi kahs kila.
- State mining department can be strengthen by drone survey/mapping tools, for controlling of illegal mining in the main stream of the River Sone etc in near future,

- State mining department can be strengthen by drone survey/mapping tools, for controlling of illegal mining in the main stream of the River Sone etc in near future,
- Production capacity of each mine in area in question can re-assess based on the replenishment study conducted by Mining Department.
- It has come to noticed that the established weight bridge, DG sets, borewell, hutment cum office, ofboth the lease holder are either in government land or other land, which need to be verify by local administration and initiate further legal action, if found false.
- For betterment of the compliance status in mining lease area regular monitoring can be ensure by local mining department, Regional office of UPPCB etc.

 17/02/2023	 17/02/23	 17/2/23
(Dr. T.N. Singh) Regional Officer, U.P. Pollution Control Board, Sonbhadra	(Shri Sahdeo Kumar Mishra) ADM (F/R), Sonbhadra	(Dr. A.K. Gupta), Scientist-E/Additional Director, IRO, MoEF & CC, Lucknow

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 817/2022 एवं 818/2022 के अन्तर्गत पारित आदेश दिनांक 16.11.2022 के अनुपालन में कृत कार्यवाही की समीक्षा हेतु मा0 एन0जी0टी0 द्वारा गठित समिति की वीडियो कान्फ्रेंसिंग के माध्यम से दिनांक 02.12.2022 को सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा गठित समिति की आहूत बैठक में एडिशनल डायरेक्टर, क्षेत्रीय कार्यालय (सी.जेड.), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ अपर जिलाधिकारी (वित्त एवं राजस्व), सोनभद्र तथा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा प्रतिभाग किया गया।

#### ओ0ए0 संख्या 817/2022 संदल परवीन बनाम यूनियन ऑफ इण्डिया व अन्य

बैठक में सर्वप्रथम सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 817/2022 के अन्तर्गत शिकायती प्रकरण कृष्णशिला रेलवे साइडिंग, बीना, शक्तिनगर, सोनभद्र में नार्दन कोल फील्ड की भूमि पर लगभग 10 मिलियन टन कोयले को अवैध रूप से ट्रान्सपोर्ट कर बिना अनुमति के डम्प किये जाने से सम्बंधित है। साथ ही उक्त शिकायत में थर्मल पावर प्लाण्ट्स से जनित ऐश स्लरी तथा मैसर्स आदित्य बिरला केमिकल्स द्वारा ब्राइन स्लज के रिहन्द रिजर्वार में निस्तारण होने से जलगुणता कुप्रभावित होने के सम्बंध में उल्लेख किया गया है। प्रकरण में समिति की रिपोर्ट दिनांक 15.01.2023 तक मा0 एन0जी0टी0 में दाखिल की जानी है।

इस सम्बंध में अपर जिलाधिकारी (वित्त एवं राजस्व), सोनभद्र द्वारा अवगत कराया गया कि एन0सी0एल0 की भूमि पर लगभग 1.0 मिलियन कोल डम्प था जिसकी सीजिंग की कार्यवाही की गयी थी। जिला प्रशासन द्वारा उक्त कोयले के सम्बंध में 02 बार नोटिस प्रकाशित करायी गयी थी। तत्कम में 07 प्रोपोनेंट्स द्वारा उक्त कोयले हेतु क्लेम किया गया था, उनको कोयला रिलीज कर दिया गया है तथा वर्तमान में लगभग 45-50 प्रतिशत कोयला डम्प शेष है। यदि कोई प्रोपोनेंट कोयले हेतु क्लेम करता है तो सत्यापन के उपरान्त उसको कोयला रिलीज कर दिया जायेगा अन्यथा शेष कोयले की नीलामी माह जनवरी 2022 तक कराया जाना प्रस्तावित है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि उक्त कोयले का शीघ्र निस्तारण आवश्यक है तथा इस प्रकार असुरक्षित रूप से डम्प कोयले में आग लगने की सम्भावना बनी रहेगी। उनके द्वारा उक्त कोयले के सम्बंध में तीसरी बार नोटिस प्रकाशित कराये जाने तथा उक्त कोयले के शीघ्र निस्तारण की कार्यवाही पूर्ण कराये जाने की अपेक्षा की गयी। मैसर्स नार्दन कोल फील्ड, कृष्णशिला की भूमि पर कोयला अवैध रूप से भण्डारित पाये जाने एवं मैसर्स नार्दन कोल फील्ड द्वारा इस सम्बंध में कोई कार्यवाही न किये जाने तथा भण्डारित कोयले पर आग लग जाने के कारण वायु प्रदूषण फैलने के दृष्टिगत मैसर्स नार्दन कोल फील्ड, कृष्णशिला के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपण की कार्यवाही भी की जाये। साथ ही थर्मल पावर प्लाण्ट से जनित फ्लाई ऐश स्लरी तथा मैसर्स आदित्य बिरला केमिकल्स के ब्रास स्लज के रिहन्द जलाशय में निस्तारण से जलगुणता प्रभावित होने के सम्बंध में भी कमेटी द्वारा फील्ड निरीक्षण कर स्थिति का आंकलन किया जायेगा।

#### ओ0ए0 संख्या 818/2022 संदल परवीन बनाम यूनियन ऑफ इण्डिया व अन्य

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 818/2022 संदल परवीन बनाम यूनियन ऑफ इण्डिया व अन्य में दो माननिंग प्रोजेक्ट्स, मैसर्स सुधाकर पाण्डेय एण्ड एसोसियेट्स, 824 ख (खण्ड-4) ग्राम अघोरी खास, तहसील-ओबरा, जनपद सोनभद्र तथा मैसर्स न्यू इण्डिया मिनिरल्स, आराजी सं0 824 ख (खण्ड-3) ग्राम अघोरी खास, तहसील-ओबरा, जनपद-सोनभद्र द्वारा मोरम के अवैध रूप से खनन किये जाने की शिकायत की गयी है। उनके द्वारा अवगत कराया गया कि उक्त दोनो माइनिंग प्रोजेक्ट्स को पर्यावरणीय स्वीकृति प्राप्त है तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड से जल/वायु अधिनियमान्तर्गत संचालनार्थ सहमति प्राप्त की गयी है। अवैध खनन के सम्बंध में समिति के सदस्यों द्वारा माइनिंग विभाग के अधिकारियों के साथ फील्ड विजिट किये जाने की अपेक्षा की गयी, जिससे कि तदनुसार आवश्यक कार्यवाही करते हुए रिपोर्ट मा0 एन0जी0टी0 में दाखिल की जा सके। तत्कम में समिति द्वारा फील्ड विजिट हेतु दिनांक 09.12.2022 नियत की गयी।

अन्त में सधन्यवाद बैठक का समापन किया गया।



(अजय कुमार शर्मा)  
सदस्य सचिव

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी०सी०-12 वी, विभूति खण्ड, गोमती नगर, लखनऊ।

पत्रांक - 485527 / सी-2 / NGT-62 / 2022

दिनांक-13/12/22

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. एडिशनल डायरेक्टर, क्षेत्रीय कार्यालय (सी.जेड.), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, पंचम तल, सेक्टर एच, अलीगंज, लखनऊ।
2. जिलाधिकारी, सोनभद्र।
3. अपर जिलाधिकारी (वित्त एवं राजस्व), सोनभद्र।
4. गार्ड फाइल।

A

सदस्य सचिव  
NWA

# State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

### Minutes of the 685<sup>th</sup> Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 31.12.2022

The meeting of 685<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 31.12.2022 at the Directorate of Environment. Dr. Rajeev Garg, Chairman SEIAA did not participate and the following were present in the meeting:-

- |                           |                              |
|---------------------------|------------------------------|
| 1. Shri Paras Nath        | Member, SEIAA, U.P           |
| 2. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

685<sup>th</sup> State Level Environment Impact Assessment Authority, UP (SEIAA) meeting was convened and conducted in reference to the letter no. 1591/81-7-2022 dated 26-12-2022 of Department of Environment Forest and Climate Change, UP.

#### Discussion on Validity Extension of ECs of Sand/morrum/river bed material mining based on the replenishment study as per Hon'ble NGT order.

SEIAA gone through the letter of DGM, UP letter no1368/M-228/2017 khananniti (VIII) dated 27-12-2022, letter no.1381/M-228/2017 khananniti (VIII) dated 30-12-2022 addressed to MS SEIAA in which it is mentioned as follows ..... "प्रदेश के विभिन्न जनपदों में स्थित नदी तल के बालू/मोरम के खनन क्षेत्रों के replenishment Study का कार्य भारत सरकार की संस्था सी०एम०पी०डी०आई० द्वारा पूर्ण कर लिया गया है।" SEIAA also gone through the E-mail dated 31-12-2022 of DGM UP and progress statement on the scientific sand replenishment study being carried out by CMPDI vide letter no- CMPDI/BDD/E-760656/I-16525 dated 30-12-2022 for 26 districts (25+1) and Rivers- Ken, Betwa, Yamuna, Gandak Ghaghra, Ganga, Tauns Bhaghain Son, Rapti, Paisuni, Dahsan Mangour, UR. Saprar, Sukhanai, Belan.

SEIAA agrees to extend the validity of the ECs of the concerned leases (of Districts Chitrakoot, Fatehpur, Kaushambi, Hamirpur, Jalaun, Jhansi, Sonebhadra, Shaharanpur, shamli, Baghpat, Ghaziabad, G.B. Nagar, Prayagraj, Mirzapur, Chanduli, Faizabad, Ambedkarnagar, Gorakhpur, Santkabir nagar, Siddharth Nagar, Gonda, Basti, Bahraich, Kanpur Nagar, Kanpur Dehat, Banda ) for the period of one year, if the reported production is equal to or less than the production capacity mentioned in original/valid ECs. In case the proponent/DGM aspires to mine additional mineral (Based on the replenishment report) then the proponent has to submit a fresh application. It will be the responsibility of the Mining Department to ensure that no

A

Minutes of the 685<sup>th</sup> Meeting of the SEIAA held on 31 .12.2022

mining is carried out beyond the quantity mentioned in the replenishment study report validated by mining department.

Rest all the conditions mentioned in the original EC shall remain same.

SEIAA opined that details of leases shall be provided by the Mining department at the earliest and secretariat shall place the details before SEIAA in the Next Meeting.

**Assistant Nodal/Nodal Officer  
SEIAA, UP**

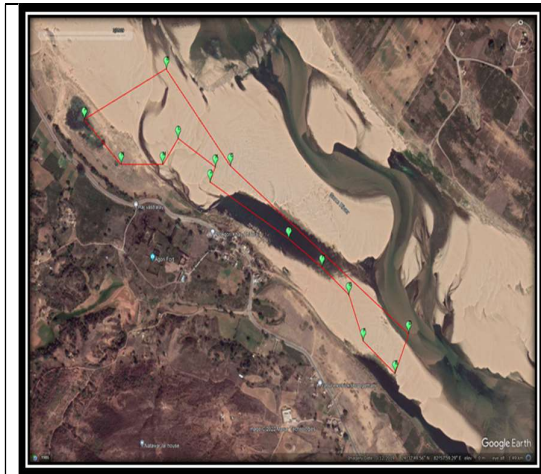
MoM prepared by Secretariat in consultation with  
Chairman & Members on the basis of decisions  
taken by SEIAA during the meeting.



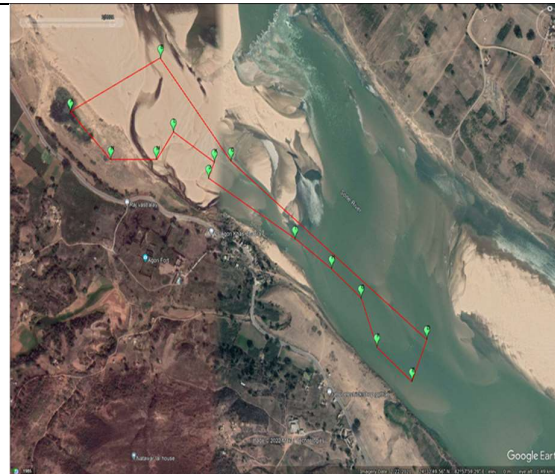
**(Ajay Kumar Sharma)  
Member-Secretary  
SEIAA**

**(Paras Nath)  
Member  
SEIAA**

Annexure C



Satellite image date March, 2019



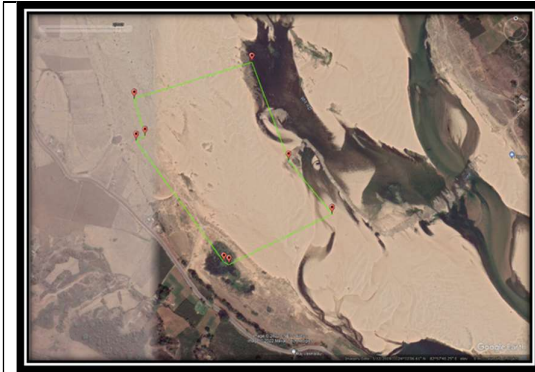
Satellite image date Feb, 2021



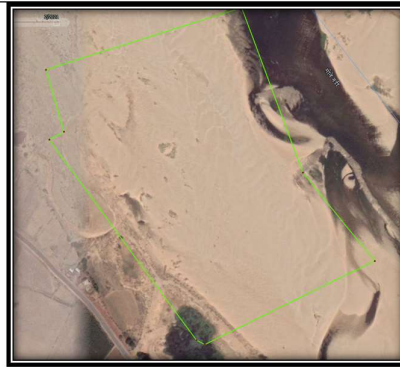
Satellite image date March, 2022



Annexure D



Satellite image dated Septmber, 2019



Satellite image dated Feb, 2021



Satellite image dated March, 2022



# Annexure E

